

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 297 of 2020**

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing**

For the Appellant(s) : Mr. Uday Chaudhary, Advocate.
For the Respondent :

05/07.09.2021: To weeks' time is allowed to the appellant to address this Court on the issue as to how the insurance company is aggrieved by the award specially when the right to recovery has been given to the Insurance Company.

This case will be heard along with M.A. Nos. 298 of 2020, 299 of 2020 and 300 of 2020, 46 of 2021, 47 of 2021, 48 of 2021 & 49 of 2021.

Rajnish

(ANANDA SEN, J.)